

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 426
CP/25/ND/2023

IN THE MATTER OF:

Dr. Preet Anand & Anr.	...	Applicant
Versus		
CP World Lines Private Limited & Ors.	...	Respondent

Under Section 58(3) ,Sec 59.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

CP/25/ND/2023

Learned Counsel for the applicant is present and has submitted that reply has been filed on behalf of the respondent in the month of April 2024. Learned Counsel for the applicant seeks some time to file rejoinder. Three days' time is granted to the applicant to file rejoinder, with a copy in advance to the opposite side. Let this matter be posted to 23.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)